

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF SHREE SAI STEEL INDUSTRIES  
INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>SHREE SAI STEEL INDUSTRIES INDIA PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	22/03/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH2006PTC160648
5.	Address of the registered office and principal office (if any) of corporate debtor	8, Ganga Vihar, Rokada Lane, Borivali West, Mumbai – 400 092.
6.	Insolvency commencement date in respect of corporate debtor	26.09.2019
7.	Estimated date of closure of insolvency resolution process	23.03.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhaskar Gopal Shetty Reg. No. : IBBI / IPA - 001 / IP - P - 01285 / 2018 -19 / 12003
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C – 77, Shanti Shopping Centre, Mira Road East-401107 Thane District, Maharashtra. e-mail : cabgshetty@gmail.com
10.	Address and e-mail to be used for correspondence with the resolution professional	Mr. Bhaskar Gopal Shetty C – 77, Shanti Shopping Centre, Mira Road East-401107 Thane District. Maharashtra e-mail : shreesai.cirp@gmail.com
11.	Last date for submission of claims	28.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL




14.	(a) Relevant Forms and	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>
	(b) Details of authorized representatives are available at:	NIL

\* The Order dated 26.09.2019 was received by the IRP on 12.10.2019.

Notice is hereby given that the National Company Law Tribunal, Mumbai have ordered the commencement of Corporate Insolvency Resolution Process of M/s. **SHREE SAI STEEL INDUSTRIES INDIA PRIVATE LIMITED** on 26.09.2019.

The creditors of **SHREE SAI STEEL INDUSTRIES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 28.10.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate under a Real Estate Project under Sec. 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Place : Mumbai

Date : 15.10.2019



Bhaskar Gopal Shetty  
Interim Resolution Professional of  
M/s. Shree Sai Steel Industries (I) P. Ltd.

\* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

Form B – for claims by Operational Creditors

Form C – for claims by Financial Creditors

Form D – for claims by Workmen and Employees

Form E – for claims by Authorised Representative of Workmen and Employees

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the above mentioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.